

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417
IA/941/ND/2024 IN IB/7/ND/2023

IN THE MATTER OF:

Canara Bank	...	Applicant
Versus		
Sh. Biren Sabharwal	...	Respondent

Under Section 95(1) of (IBC).

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Priyadarshini Dewan, Adv. JyotiKhurana
For the Respondent	:
For the Liquidator	: Adv. Pankaj Agarwal
For the PG	: Adv. Shruti Nayar
For the RP	: Adv. Brijesh Kr. Tamber, Adv. Prateek Khushwaha Adv. Aniruddha Mukherjee

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **05.06.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)